

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PR CASTALLOYS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PR CASTALLOYS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	09/10/2012
3.	Authority under which corporate debtor is incorporated / registered	ROC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29254MH2012PTC236621
5.	Address of the registered office and principal office (if any) of corporate debtor	Row House No. 45, Sahyadri Hills, Garkheda, Aurangabad, Maharashtra - 431 001
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 1 st February 2023 Date of Receipt of Order by IRP: 1 st February 2023
7.	Estimated date of closure of insolvency resolution process	31 st July 2023 (180 days)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hemant Shripad Shetye Regd. No. IBBI/IPA - 002/IP - N00894/ 2019 -2020/12872
9.	Address and e-mail of the interim resolution professional, as registered with the Board	206, 2 nd Floor, Tantia Jogani Industrial Estate, J.R. Boricha Marg, Opp. Lodha Excelus, Lower Parel East, Mumbai - 400 011 Email: irp@hspnassociates.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	206, 2 nd Floor, Tantia Jogani Industrial Estate, J.R. Boricha Marg, Opp. Lodha Excelus, Lower Parel East, Mumbai - 400 011 Email: prcastalloys.cirp@gmail.com
11.	Last date for submission of claims	15 th February 2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable - As per details available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the PR Castalloys Private Limited on 1st February 2023

The creditors of PR Castalloys Private Limited are hereby called upon to submit their claims with proof on or before 15th February 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

For PR Castalloys Private Limited



Hemant Shripad Shetye
Interim Resolution Professional
IBBI/IPA – 002/IP – N00894/2019 – 2020/12872
Date: 2nd February 2023
Place: Mumbai

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Hemant Shripad Shetye
Insolvency Professional
Reg. No. IBBI/IPA-002/IP/N00894/2019-2020/12872
206, 2nd Floor, Tanti Jogani Industrial Estate,
J.R. Boricha Marg, Opp. Lodha Excelus,
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